

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Procurement of defence items including missiles is made from various indigenous as well as foreign sources including Israel in accordance with the well laid down defence procurement procedure. This is a continuous process undertaken for the modernization of the Armed Forces to keep them in a state of readiness to meet any eventuality.

Defence Research and Development Organisation (DRDO) has not entered into any contract with Israel to import Medium Range Surface-to-Surface Air Missile. DRDO has, however, entered into a contract with Israel Aerospace Industry (IAI), Israel for joint development of Medium Range Surface-to-Air Missile in 2009.

Fake drugs manufactured in China

457. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that the fake drugs manufactured in China are being pushed into various markets in India with 'Made in India' tag;

(b) if so, the details thereof;

(c) whether Government has only registered a strong protest with the Chinese mission and China's foreign trade ministry and not any concrete steps taken to ban entry of such fake drugs in India; and

(d) if so, what immediate steps Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) Three cases of import of bulk drugs from unregistered sources originating from China and Hong Kong were detected at Chennai sea port by the officers of Central Drugs Standard Control Organization (CDSCO).

The import of drugs from unregistered source is not permitted under the Drugs and Cosmetic Act 1940 and Rules 1945. Further action as warranted under the law is being taken.

Vacancies in Defence Production Departments

458. SHRI MOHAMMED AMIN:

SHRI TAPAN KUMAR SEN:

Will the Minister of DEFENCE be pleased to state:

(a) whether Annual Direct Recruitment Plan (ADRP) has been withdrawn;

(b) if so, whether action has been taken to fill up the vacancies in Defence Production Departments including Ordnance Factories; and

(c) the existing vacancies (category-wise) in the above departments and the present status of recruitment to fill the posts?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Ministry of Personnel, Public Grievances and Pensions has decided, *vide* their O.M. No. F.No.2/8/2001-PIC, dated 9th April 2009, not to extend the validity of Optimisation Scheme (Annual Direct Recruitment Plan) beyond 31.3.2009.

- (b) Yes, Sir.
- (c) The information is being collected and will be laid on the Table of the House.

Modernisation of prison administration

459. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any scheme has been formulated by the Ministry for the modernization of prison administration;
- (b) if so, the details of the scheme; and
- (c) what would be the role of the State Government in the implementation of this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. In order to improve the condition of prison., prisoners and the prison staff, the Central Government launched a non-plan scheme namely "Modernization of Prisons" in 2002-03 in 27 States with an outlay of Rs. 1800 crore on a cost sharing basis in the ratio of 75:25 between the Central and State Governments respectively. The scheme has now ended on 31.3.2009. The main components of the scheme were:

- (i) Construction of new prison and additional barracks.
- (ii) Expansion, repair and renovation of existing prisons.
- (iii) Construction of staff quarters for prison persons.
- (iv) Improvement in sanitation and water supply.

In the 5th year, 10% of the amount was allowed to be spent on modernization of prison administration and correctional activities.

The Government of India has also initiated the process of formulating second phase of the scheme of Modernization of the Prisons.

(c) Under the scheme of modernization of prison started in 2002-03 funds to the State Government were provided in the cost sharing ratio of 75:25 between the Central and State Governments respectively. The central share of funds were released to the State Governments after approval of their Annual Action Plan wherein details of project to be undertaken were approved by Central Empowered Committees. The State Governments were required to make budget provision for providing matching share of 25%. The State Governments implemented the scheme once the perspective as well as Annual Action Plans are approved by the Central Empowered Committee. The State Governments were required to submit physical and financial progress the Government of India on quarterly basis.

Transparency in defence deals

460. SHRI ISHWAR SINGH:

SHRI N.K.SINGH:

SHRIMATI MOHSINA KIDWAI:

Will the Minister of DEFENCE be pleased to state: